

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. NO. 781 OF 2024

IN THE MATTER OF:

MANISH JAIN

..... APPLICANT

VERSUS

UNION OF INDIA &amp; ORS.

...RESPONDENTS

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Through

**PUJA KALRA**

Advocate for the RESPONDENT MCD

Standing Counsel for MCD

ENR- D/1278/1999

Off:-38/5 East Patel Nagar. New Delhi-8

Mobile no. 9312839323

NEW DELHI

DATED 05/01/2026

## BEFORE THE NATIONAL GREEN TRIUNAL, PRINCIPLE BENCH ,NEW DELHI

OA NO. 781/24

IN THE MATTER OF :

MANISH JAIN

...APPLICANT

VERSUS

U.O.I. &amp; OTH

...RESPONDENT

MOST RESPECTFULLY SHOWETH:

1. That the affidavit is being filed on behalf of the answering respondent, Municipal Corporation of Delhi (MCD) in compliance of order dt. 06.10.2025
2. That in compliance of the directions passed by this Hon'ble, court, a meeting was convened under the chairmanship of chief secretary vide dt. 29.09.2025. The minutes of meeting are already placed before this Hon'ble Court through an affidavit filed by Special secretary (environment) Department of environment, GNCTD on the last date of hearing. In the meeting it was finalised that, MCD shall undertake cleaning of identified Sites , within two weeks from the date of the meeting and shall also implement permanent arrangement for waste collection by installing Fixed Compact Transfer Station (FCTs).In Compliance of the direction, the identified Sites along river stretch comprising of Ram Ghat, Shyam Ghat, kali Ghat and Hanuman chowk has been cleared of the garbage. The department concerned has been actively removing the garbage from the sites in question since 24.10.2025 regularly. That Display boards have been installed at the sites, displaying not to dump the garbage. Till date, answering respondent has lifted approx 1500-2000 tons of garbage from the site. The photographs taken at the time of cleaning of the stretch are enclosed herewith as "Annexure A Colly".

3. To address garbage disposal for preventing further dumping of waste on Yamuna Riverbank, multiple sites were identified in the vicinity of "Jagatpur" Village area specially in and around "Jharoda" and "Burari" areas. The ownership of these areas lies with the IF&CD. As per direction of the DM, a joint inspection was carried out by the official of answering respondent along with official of IF&CD and Supervisor of Concessionaire. After inspection, site at Jagatpur Bandh Road towards Yamuna River site has been found feasible for the construction of FCTS.
4. That after identification of the site, letter was written to IF&CD for issuance of NOC regarding construction/erection of FCTS. In response to this, an NOC has been granted by I&FCD subject to specified terms and conditions. Accordingly, a letter was issued to concessionaire DMSWSL to start the work. Now, concessionaire has given undertaking that he will start the work after lifting of ban under GRAP-III & IV. Copy of the undertaking is enclosed herewith as "AnnexureB".
5. That the answering respondent is taking up the work of Construction/erection of FCTS on priority basis. The Area in question is densely populated comprising numerous unauthorized colonies and generating tones of garbage round the clock. The answering respondent is doing all efforts and Endeavour to lift the garbage and keep the area clean.

Through



PUJA KALRA  
Advocate for the RESPONDENT MCD  
Standing Counsel for MCD  
ENR- D/1278/1999  
Off:-38/5 East Patel Nagar. New Delhi-  
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NEW DELHI.  
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O.A. No.781/24

MANISH JAIN

...Applicant

Versus

UOI & Ors.

...Respondents

AFFIDAVIT

I, Ravi Goel, presently working as Assistant Commissioner, Civil Lines Zone, Municipal Corporation of Delhi, do hereby solemnly affirm and declare as under:

1. That I am fully acquaintance of the circumstances of the case and I have authority and competence to submit and verify the contents of this accompanying reply on behalf of the replying respondent.
2. That the contents of the paras of the affidavit have been drafted by my counsel under my instructions and the contents of the same are true and correct to the best of my knowledge and record maintained by the department.

*By Ravi*

*J. G. ...*

DEPONENT

Verify the deponent who has signed/put  
Thumb impression in my presence  
VERIFICATION

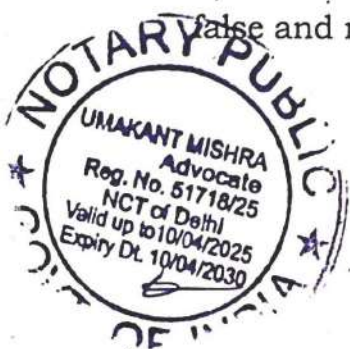
05 JAN 2026

Verified at Delhi on this \_\_\_day of January 2026 that the contents of the above said affidavit are true and correct to the best of my knowledge and derived from the official record no part of this affidavit is

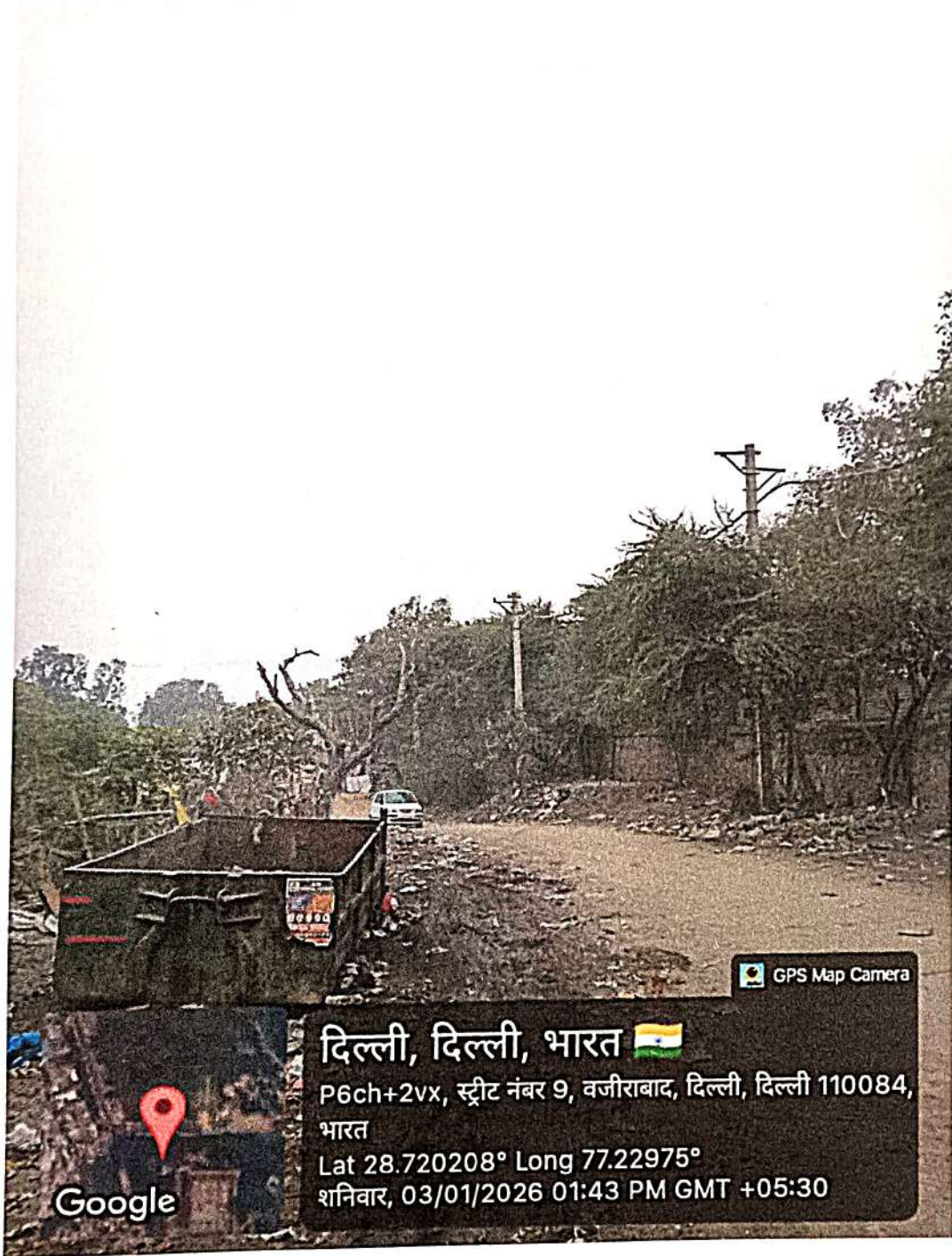
false and nothing material has been concealed there from.

I, THE DEPONENT, ... Aged ...  
D/O ...  
Identified by Shri/Smt ...  
has solemnly affirmed ... at Delhi ...  
ON ...  
that the contents ... which have  
been read & explained to him are true and  
correct to his knowledge.

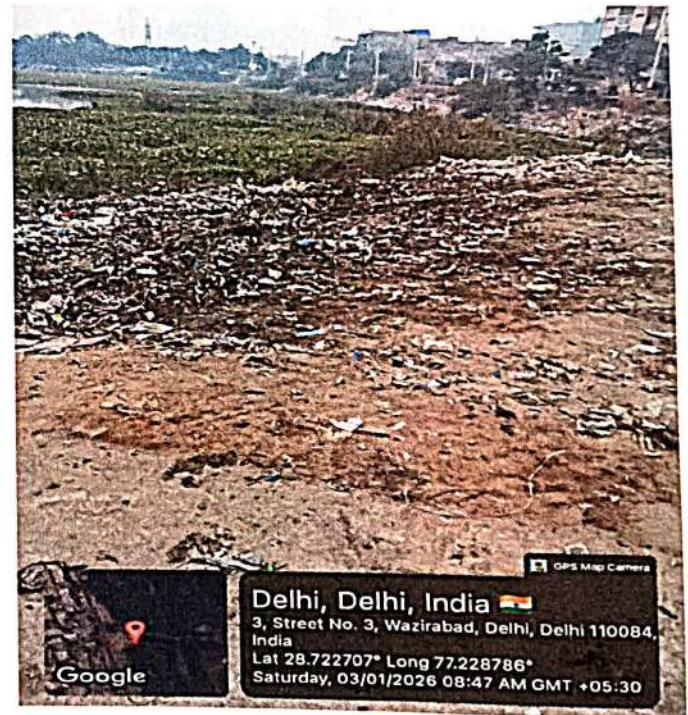
*J. G. ...*  
DEPONENT



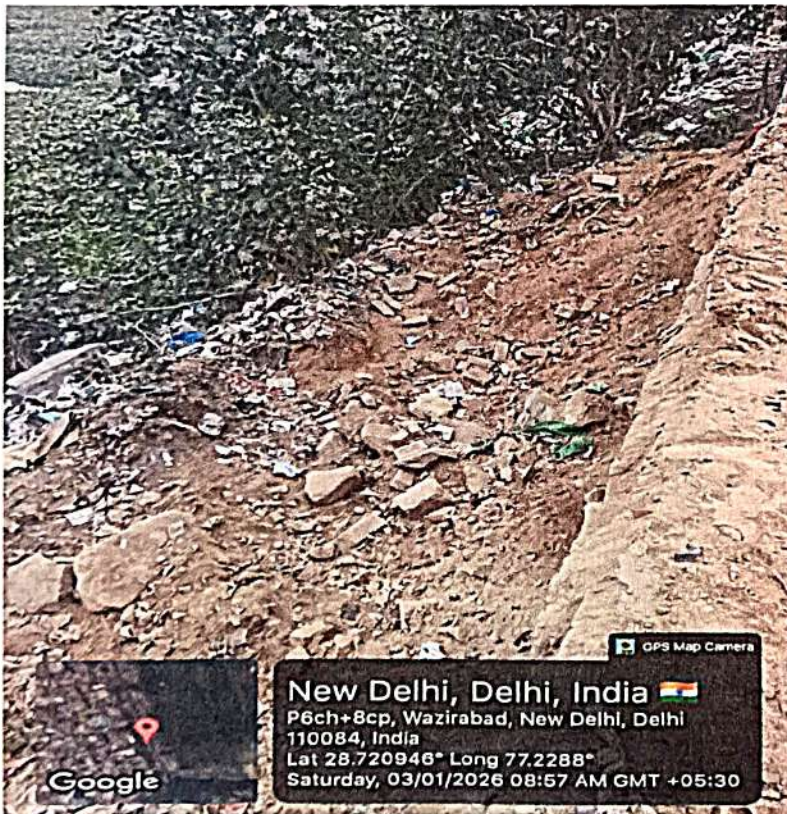
*b*  
Notary Public, Delhi



03.01.2026



03.01.2026





INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No	: IN DL25285680543932Y
Certificate issued Date	: 02-Jan-2026 11:52 AM
Account Reference	: IMPACC (IVV) dl705903/ DELHI/ DL-NRD
Unique Doc. Reference	: SUBIN-DL705903/5283048729526Y
Purchased by	: DELHI MSW SOLUTIONS LIMITED
Description of Document	: Article 4 Affidavit
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: DELHI MSW SOLUTIONS LIMITED
Second Party	: NA
Stamp Duty Paid By	: DELHI MSW SOLUTIONS LIMITED
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write in type below this line



DIARY No. 907  
Dt. 02/01/2026  
EE (EMS) CLZ

*Atul Verma*

Stamp Duty Alert:

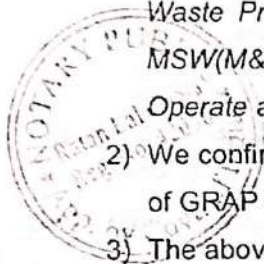
1. The stamp duty is payable on the certificate of sale.
2. The stamp duty is payable on the certificate of lease.
3. The stamp duty is payable on the certificate of mortgage.

2026-01-02 11:52 AM

AFFIDAVIT

I, Delhi MSW Solutions Limited R/o- MCD Workshop, behind Police Station Police Residential Colony, Pocket B, Model Town Phase I, Model Town, Delhi, 110033, do hereby affirm and declare as under-

- 1) We are working in the Civil line zone for the mentioned project" *Door to Door collection, Transfer, Transportation, developing an integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility as per MSW(M&H) Rules 2000, for Select Zones in Delhi, on a long-term Build, Operate and Transfer (BOT) basis; for Municipal Solid Waste."*
- 2) We confirm that the construction of Jagatpur FCTS will start after the removal of GRAP Stage-4 restrictions, and the same will be completed by April'2026.
- 3) The above statement is my statement, and I am completely responsible for the same.



*Anil Verma*  
DEPONENT

**Verification-** Verified at Delhi on 02.01.2026 that the contents of my above affidavit are true and correct to the best of my knowledge and belief.

*Anil Verma*  
DEPONENT



ATTESTED

NOTARY PUBLIC  
GOVT. OF INDIA  
DELHI.

02 JAN 2026